- (2) All the employees should be confirmed as Per rules and regulations applicable to employees of the Central Government;
- (3) Preference over outsiders may be given to existing employees when vacancies for different posts arise at the project;
- (4) Promotions may be made on the basis of seniority cum efficiency;
- (4) All employees who do overtime work and on holidays may be paid wages on this basis;
- (6) Travelling allowance may be paid to all employees according to TA. rules applicable to Central Government;
- (7) All employees may be given washing allowance at a uniform rate of Rs. 3 per month differentiation between various categories on this account abolished;
- (8) Running the canteen on contract system may be abolished and it may be run by the Cooperative Society.
- (c) The demands at numbers I. 5, 7 and 8 are under consideration. The demand at No. 1 was in fact earlier raised by the Class IV employees of the Synthetic Drugs project, Hyderabad and the matter has been referred to a National Tribunal. The award of the Tribunal is awaited.

In regard to the demands at Nos. 2 and 6, the rules and regulations framed by the Central Government for its own employees do not cover the employees of the company which has to formulate its own conditions of service for its employees. The Travelling allowance rules of the company however do provide at present the same rates as are applicable for the Central Goverflment employees.

In regard to demand at No. 3, if suitable employees are available at the project, they are considered for the posts that arise; otherwise, recruitment from other sources has to be resorted to.

to Questions

As regards demand at No. 4, this practice is already being followed except for posts where merit and competence in performance have to be the sole criteria for promotion in the interest of production at the plant.

## ASSAM STUDENTS TRAINED AT FERTILISER CORPORATION CENTRE

- 429. SHRI R. B. SINHA: Will the Minister of Petroleum and Chemicals be pleased to
- (a) the number of students from the State of Assam who completed their training in different trades in the centre run by the Fertiliser Corporation of India at Nangal (Punjab) in March, 1965;
- (b) whether all these students have been given employment as per the bond furnished by them; and
- (c) if the answer to part (b) above be in the negative, what are the reasons therefore and by which time they will all be absorbed?

THE MINISTER OF STATE IN THE MINISTRY PETROLEUM OF CHEMICALS (SHRI O. V. ALAGESAN): (a) 45 apprentices from Assam State have completed their training in the training centre at Nangal Unit.

- (b) Out of these, 28 had been appointed as Grade II technicians.
- (c) Out of the remaining 17, IS have been assessed as suitable for appointment and the Namrup Division is issuing offers of appointment. Thus, one apprentice only has not been found suitable. He will, however, be re-assessed after 6 months.